

ITEM NO.44

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).6083-6084/2022

(Arising out of impugned Interim order dated 11-05-2022 in A482 No. 2209/2022 24-06-2022 in A482 No. 2209/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

VARTIKA SINGH

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.90595/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.90596/2022-EXEMPTION FROM FILING O.T. and IA No.90600/2022-EXEMPTION FROM FILING AFFIDAVIT )

Date : 29-07-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR  
Ms. Shivangi Singh, Adv.  
Mr. Vikram Pratap Singh, Adv.  
Mr. Ajay Prabu, Adv.  
Mr. Jayveer Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

By way of ad interim order, the impugned order  
of the High Court is stayed.

Meaning thereby, that the order dated  
29.04.2022 shall stand restored until further orders.

(Geeta Ahuja)  
Assistant Registrar-Cum-PS

(Anju Kapoor)  
Court Master